

No.Civil Judge (Sr.Divn.)-Cum-ACJM/RMP/Reader/2015-
Office of the Civil Judge (Senior Division) cum- ACJM, Rampur,
District Shimla, H.P.

Dated Rampur, the 3rd May, 2017.

Office Order

It is for information of Ld. Bar members, litigants, general public and all concerned that I shall be on tour w.e.f 04.05.2017 to 09.05.2017 for the purpose of attending departmental training. So, cases fixed during this period shall be taken up for effective hearing in following manner:-

1. All cases fixed for arguments/judgments/statement of accused under Section 313 of Cr.P.C, cases involving under trial as well as old cases i.e cases pertaining to the year 2011 or older fixed during this period shall be taken up for effective hearing on 20.05.2017.
2. All Remaining cases i.e. cases excluding the category referred at Sr. No.1 above shall be taken up for effective hearing in following manner:-

Date already fixed	Date on which the case shall be taken up for effective hearing
04.05.2017	24.07.2017
05.05.2017	25.07.2017
06. 05.2017	26.07.2017
07. 05.2017	27.07.2017
<u>08. 05.2017</u>	<u>28.07.2017</u>
09. 05.2017	29.07.2017

(Pankaj),
Civil Judge (Sr.Divn)-cum-ACJM,
Rampur Bsr, Distt. Shimla, H.P.

Endst.Civil Judge (Sr.Divn.)-Cum-ACJM/RMP/Reader/2016¹⁰²¹ Dated 3-5-17.

Copy of above forwarded to:-

1. The President, Bar Association, Rampur Bushehar, H.P.
2. The A.P.P, Rampur Bushehar, H.P.
3. Reader/Ahlmads of this Court for necessary action and for updating C.I.S. entries.
4. Notice board of this Court/Bar Room.


Civil Judge (Sr.Divn)-cum-ACJM,
Rampur Bsr, Distt. Shimla, H.P.